

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD**

(THIS THE 24th DAY OF JULY 2009)

Hon'ble Mr. A.K. Gaur, Member (J)

Original Application No.204 of 2006

(U/S 19, Administrative Tribunal Act, 1985)

Ajit Kumar Dutta son of Shri Rebti Ranjan Dutta Resident of 549 Prem Ganj,
Sipri Bazar, Jhansi.

..... ***Applicant***

Versus

1. Union of India through General Manager, North Central Railway, Allahabad.
2. Divisional Railway Manager, North Central Raileay, Jhansi.

..... ***Respondents***

Present for Applicant : ***Shri R.K. Nigam***

Present for Respondents : ***Shri S.S. Agnihotri***

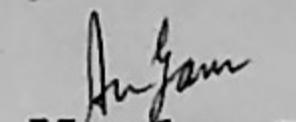
O R D E R

(Delivered by Hon'ble Mr. A.K. Gaur, J.M.)

I have heard Sri R.K. Nigam, learned counsel for the applicant and Shri A.N. Ambasta holding brief of Sri S.S. Agnihotri, learned counsel for the respondents.

2. Learned counsel for the applicant submitted that his grievance might be redressed in case a direction is given to the competent authority to consider and decide the pending representation dated 20.07.2004 (Annexure-A-3) of the applicant within a stipulated period of time.
3. Learned counsel for the respondents has raised the preliminary objection that the O.A. is time barred.

4. Having heard the parties counsel, I hereby direct the competent authority to consider and decide the pending representation dated 20.07.2004 (Annexure-A-3) by a reasoned and speaking order meeting all the contentions raised therein by the applicant within a period of three months from the date of receipt of copy of this order.
5. Be it noted that I have not passed any order on merits of the case.
6. With the aforesaid directions, the O.A. is disposed of finally without inviting the counter reply. No order as to costs.



Member-J

//Sushil//